

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA 207 of 1997

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member  
Hon'ble Mr. G.R. Patwardhan, Administrative Member

Bojorangi

-VS-

Eastern Railway

For the Applicant : None

For the Respondents: Mr. R.M. Roychowdhury, Counsel

Date of Order : 19-04-2004

O R D E R

MR. NITYANANDA PRUSTY, JM

Nobody appeared on behalf of the applicant even on second call in course of day. Mr. R.M. Roychowdhury, Ld. Counsel is present on behalf of the official respondents.

2. On verification of record it is found that Ld. Counsel for the applicant was not present even on second call on 17.11.03 and also on most of the earlier dates nobody appeared on behalf of the applicant. On 17-11-2003 it was made clear that in case Ld. Counsel for the applicant shall not remain present on the next date then appropriate order shall be passed. In view of above as it appears, the applicant is no more interested to proceed with the case. The O.A. is accordingly dismissed for default. No order as to costs.

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Member (A)

Member (J)

DKN